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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, New Delhi

O.A.99/89

New Delhi, This the 2nd Day of February 1994.

Hon'ble Shri C.J. ROY, Member(J)

Hon'ble Shri P.T. Thiruvenkadam, Member(A)

IMRAT SINGH  
S/o Shri. Tukki Singh  
R/O 3/33, Bhikam Singh Colony  
Biswas Nagar, Gali No.10  
Shahadara Delhi.

Applicant

By None

Versus

- 1- Union of India Through its  
Chief Secretary (Delhi Admin) 5 Ali pur Road, Delhi.
- 2: Medical Superintendent  
Deen Dayal Upadhyay Hospital  
Hari Nagar, New Delhi
3. Sub. Regional Employment Officer (Technical)  
Sub. Regional Employment Exchange  
Pusa, New Delhi -110012.
4. Director  
Directorate of Employment  
2, Battery lane,  
Delhi - 110054.

Respondents

By Advocate Shri Kamal Chowdhary, Proxy counsel for  
Shri Madan Gara.

ORDER (Oral)

Hon'ble Shri C.J. Roy, Member(J)

1. The case is an old one. The applicant is not taking any interest to prosecute his case. Therefore, we have decided to hear the respondent counsel and peruse the records and to dispose of the case. We heard Shri Kamal Chowdhary, proxy counsel for Shri Madan Gara. The brief facts of the case are that the applicant is a Scheduled Caste candidate and he got the requisite qualifications for being appointed as a laundry operator with Respondent No.2. The applicant had undergone training in the trade of Electrician from Industrial Training Institute and got his name registered with the Employment Exchange Pusa, New Delhi vide registration No.T/629/88, N.C.O. No.851.10 dated 4.1.88 for suitable employment. The applicant claims to have the experience of

laundry operator. The applicant was also subjected to trade test and declared fit by the Respondent No.3. The main thrust of the applicant is that there are 6 posts for unreserved categories, 2 posts for SC categories and one post for ST category and another one post for ex-serviceman totalling 10 posts available with the Respondent No.2 to be appointed as laundry operators vide their letter No.E.11(47)/87-DDUH/ESTT/152226 dated 29.12.87. The Employment Exchange has sponsored his name in the category of general candidates in the beginning whereas he is a scheduled caste candidate. He files Annexure I, Annexure II and Annexure III to show that he is eligible and his candidature is sponsored by the Employment Exchange vide the letter issued by the Dy Medical Superintendent. Thus he claims relief that the Respondent No.2 may be directed to issue him appointment as Scheduled caste candidate against a vacancy reserved for Scheduled caste and restraining the respondent No.2 from holding fresh interviews subsequently. He also objected to changing of his category of belonging to scheduled caste to that belonging to unreserved category to his disadvantage.

2. We have seen the counter. The respondents alleged that the Scheduled Caste Certificate is issued by the Tehsildar Sikandrabad though it should have been issued by A.D.M./D.C District Bulandshar. Now the short point for us to consider is whether the applicant can be considered for the said post at the first interview. The applicant was called for the interview along with the general list and he appeared for the interview and interview board interviewed him and as per the minutes of the interview board he has got 14 out of 30 marks and his name is also mentioned at S.No.U/R/4" following panel is being prepared". This panel of 4 is a wait list panel for general candidates below panel 6 selected for unreserved candidates.

3. Then it was brought to our notice by the learned counsel since he secured less marks he was not selected for the appointment for the general category. In addition to sponsoring by the employment exchange against the general category, his name was again sponsored for the second time alongwith reserved categories.

but the applicant has not appeared for the interview. It is stated in page 7 of the counter which is on page 24 of the paper book in para 4(xx) the respondent have stated that "Applicant was also called for interview on 21.11.88 alongwith other candidates but he did not appear before the selection Committee".

4. When the Employment Exchange sent his name second time under the category of Scheduled Castes the applicant has not appeared for the interview and his claim that he should have been considered on the basis of the first interview i.e. along with the general candidates does not hold good.

5. Under the circumstances of the case, the applicant has not made out any case and the OA is dismissed as devoid of merits with no costs.

P. T. Thiruvengadam

(P.T. THIRUVENGADAM)  
Member (A)

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(C.J. ROY)  
Member (J)

LCP